and XI class distributed in the recent Annual Examination of Kendriya Vidyalaya, Delhi was in English language containing more number of questions whereas the subject is taught in Hindi;

- (b) if so, the reasons therefor; and
- (c) what action Government propose to take in this regard ?

MINISTER THE **DEPUTY** IN RE THE MINISTRY OF HUMAN SOURCE DEVELOPMENT (DE PARTMENT OF **EDUCATION** AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) (c) For Class IX examination of Kendriya Vidyalayas of Delhi the question paper of Economics was provided in Hindi as Economics is taught through Hindi medium as a part of Social-Study subject.

For Class XI examination the question paper of Economics was provided only in English medium because of unexpected rescheduling of examinations and paucity of time. However, the numb2r of questions were such as could be attempted in the prescribed time.

Specific instructions were issued to the Principals of Delhi Schools to ensure removal of language difficulty faced, if any, by the examinees.

Infant Milk Substitutes, Feeding Bottles and Infant Foods Act, 1992

1370. SHRI SATYA PRAKASH ...,.., MALAVIYA:

SHRI DIGVIJAY SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have made any assessment to the working of the

Infant Milk Substitutes Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Act, 1992;

- (b) whether it is a fact that various Women's organisations have voiced their concern against the Act;
 - (c) if so, what are the details thereof; and
- (d) whether Government propose to bring any change in the Act ?

OF THE MINISTER STATE IN THE MINISTRY OF **HUMAN** RE **SOURCE** DEVELOPMENT (DEPART-MENT OF WOMEN AND **CHILD** DEVELOPMENT) (SHRIMATI BASAVA RAJESHWARI): (a) No, Sir. The Infant Milk, Substitutes, Feeding Bottles and Infant Foods Act, 1992 has not come into force as yet becuase the rules under the Act are being finalised.

- (b) and (c) Some news papers reports have indicated that some Women's Organisations apprehend that the Act may go against the interests of working mothers because it may force women to make choices between child and work.
- (d) No, Sir. Since the Act does not prohibit production of infant milk substitutes, feeding bottles or infant foods and only seeks to regulate the promotion or sale of these items, it is not necessary to amend the Act.

Law Colleges in the Country

- 1371. DR. YELAMANCHILI
 SIVAJI: Will the Minister of HUMAN
 RESOURCE DEVELOPMENT be
 pleased to state:
- (a) what is the number of law colleges in the country; and